

RESUME OF WORK DONE BY LOK SABHA

(NINTH LOK SABHA—SEVENTH SESSION)

(21 February, 1991 to 12 March, 1991)



**LOK SABHA SECRETARIAT
NEW DELHI**

April, 1991 / Chaitra, 1913 (Saka)

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PREFACE

This publication contains a brief resume of work done during the Seventh Session of Ninth Lok Sabha. Commencing on 21 February, 1991, the House held eleven sittings till it was adjourned *sine die* on 12 March, 1991. The Lok Sabha was dissolved by the President on the following day.

NEW DELHI;

April, 1991

Chaitra, 1913 (Saka)

K. C. RASTOGI,
Secretary-General.

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**RESUME OF WORK DONE BY LOK SABHA DURING THE
SEVENTH SESSION: FEBRUARY—MARCH, 1991**

1. DURATION OF SESSION

Date of commencement	21 February, 1991
Date of adjournment <i>sine die</i>	*12 March, 1991
Date of Prorogation	**
Date of dissolution of Lok Sabha	13 March, 1991
Total number of days of session	20 days
Number of days of sittings	11 days
Number of hours of sittings	50 hours and 12 minutes

*The session was originally scheduled to conclude on Friday, the 10th May, 1991.

**The Lok Sabha was not prorogued but was dissolved.

2. ADJOURNMENT MOTIONS

Sl. No.	Subject	Name of Member	Date when admitted	Date when discussed	Decision of the House	Time taken H. M.
1.	Failure of the Government to take timely decision about stoppage of re-fuelling of U.S. Planes and proper initiatives in regard to Gulf War compatible with the pronounced national foreign policy.	Shri A.K. Roy	22.2.1991	22.2.1991	Negatived after division.	4 50
2.	Reported incidents of atrocities on Scheduled Castes in various parts of the country with particular reference to recent incidents in Uttar Pradesh and Bihar.	Shri Santosh Kumar Gaangwar	25.2.1991	25.2.1991	Negatived after division.	4 39

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the table (in the case of Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress / Remarks
1	2	3	4	5	6	7	8	9
					H M			
1.	The Legal Services Authorities (Amendment) Bill, 1991, as passed by Rajya Sabha.	—	22.2.91	—	—	—	—	Lapsed on dissolution of Ninth Lok Sabha on 13.3.91.
2.	The Finance Bill, 1991.	4.3.91	—	11.3.91	0 01	—	—	Passed (Consideration and passing)
3.	The Constitution (Seventy-fifth Amendment) Bill, 1991 (Amendment of Article 356).	11.3.91	—	11.3.91	0 17	2	1	Passed as amended
4.	The Appropriation (Railways) Vote on Account Bill, 1991.	11.3.91	—	11.3.91	0 04	—	—	Passed (Consideration and passing)

* The short title of the Bill was changed to the Constitution (Sixty-eighth Amendment) Bill, 1991 by Lok Sabha through an amendment to clause 1.

1	2	3	4	5	6	7	8	9
					H M			
					0 03			
5.	The Appropriation (Railways) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 03	—	—	Passed
6.	The Appropriation (Railways) No. 2 Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	Passed
7.	The Appropriation (Vote on Account) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 03	—	—	Passed
8.	The Appropriation (No. 2) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	Passed
9.	The Appropriation (No. 3) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	Passed
10.	The Punjab Appropriation (Vote on Account) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	Passed
11.	The Punjab Appropriation Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	Passed
12.	The Assam Appropriation (Vote on Account) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 01	—	—	Passed

				H	M				
13.	The Assam Appropriation (No. 2) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	—	Passed
14.	The Tamil Nadu Appropriation (Vote on Account) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	—	Passed
15.	The Tamil Nadu Appropriation Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	—	Passed
16.	The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 02	—	—	—	Passed
17.	The Jammu and Kashmir Appropriation No. 2 Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 01	—	—	—	Passed
18.	The Pondicherry Appropriation (Vote on Account) Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 01	—	—	—	Passed
19.	The Pondicherry Appropriation Bill, 1991.	11.3.91	—	11.3.91 (Consideration and passing)	0 03	—	—	—	Passed
20.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991.	9.1.91 (Earlier Session)	—	12.3.91 (Withdrawal)	0 03	—	—	—	Withdrawn by leave of the House.
* 21.	The Salary, Allowances and Pension of Members of Parliament (Second Amendment) Bill, 1991.	12.3.91	—	12.3.91 (Consideration and passing)	0 18	8	7	7	Passed, as amended.

The short title of the Bill was changed to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991 by Lok Sabha through an amendment to clause 1.

SUMMARY

1. Bills pending at the end of the last session	24
2. Bills introduced.....	19
3. Bills opposed at introduction stage	1
4. Bills passed by Rajya Sabha and laid on the Table.....	1
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	Nil
6. Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha.....	Nil
7. Bills passed	19
8. Bills negatived	Nil
9. Bills withdrawn	1
10. Bills Part-discussed	Nil
11. Motions for adjournment of debate on the Bills adopted.....	Nil
12. Bills referred to Select Committee.....	Nil
13. Bills referred to Joint Committee	Nil
14. Bills reported by Select Committee.....	Nil
15. Bills reported by Joint Committee	Nil
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motions for concurrence were adopted by Lok Sabha	Nil
17. Bills pending at the end of the Seventh Session of Ninth Lok Sabha.....	24*

*All the pending Bills lapsed on the dissolution of Ninth Lok Sabha on 13.3.1991.

(ii) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date (s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Constitution (Amendment) Bill, 1990 (Amendment of Fifth Schedule) by Shri Kusuma Krishnamurthy.	22-2-1991	—	—	H M	—	—	Pending
2.	The Consumer Associations (Registration) Bill, 1991 by Prof. Ram Ganesh Kapoo.	22-2-1991	—	—	—	—	—	Pending
3.	The Constitution (Amendment) Bill, 1990 (Amendment of article 371) by Dr. Venkatesh Kabde.	22-2-1991	—	—	—	—	—	Pending
4.	The Constitution (Amendment) Bill, 1990 (Amendment of article 324, etc.) by Shri K. Ramamurthy.	22-2-1991	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
5.	The Constitution (Amendment) Bill, 1990 (Amendment of article 316, etc.) by Shri K. Ramamurthy.	22-2-1991	—	—	—	—	—	Pending
6.	The Ban on Child Labour Bill, 1991 by Shri Prakesh Koko Brahmabhatt.	22-2-1991	—	—	—	—	—	Pending
7.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991 (Amendment of Section 8A) by Shri Vamanrao Mahadik.	22-2-1991	—	—	—	—	—	Pending
8.	The Special-Tax on Employees in the Organised Sector Bill, 1991 by Shri K. Ramamurthy.	22-2-1991	—	—	—	—	—	Pending
9.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991 (Amendment of the Schedule) by Prof. Mahadeo Shiwankar.	22-2-1991	—	—	0-04 minutes taken on introduction of Bills at S.Nos. 1 to 9	—	—	Pending
10.	The Constitution (Amendment) Bill, 1990 (Amendment of articles 341 and 342) by Shri Ramlal Rahi.	10-8-1990 (Earlier Session)	—	28-12-1990 (Earlier Session) 22-2-1991 (Further consideration) 22-2-1991	1-14 (excluding 06 minutes taken during Sixth Session) 0-51	Nil	Nil	Bill withdrawn by leave of the House.
11.	The Electropathy System of Medicine (Recognition) Bill, 1990 by Shri Jagannath Singh.	24-8-1990 (Earlier Session)	—	—	—	Nil	Nil	Negatived.

SUMMARY

1. Bills pending at the end of the last session	138
2. Bills introduced	9
3. Bills withdrawn	1
4. Bills negatived	1
5. Bills removed from the Register of Pending Bills	Nil
6. Bills Part-discussed	Nil
7.* Bills pending at the end of the Session	145

* Lok Sabha was adjourned *sine die* on 12-3-1991 and dissolved on 13-3-1991.

4. DIVISIONS

No. of Divisions held	8
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5. FINANCIAL BUSINESS

1128LS—6

Subject	Date of presentation	Date of discussion	Time taken
1	2	3	4
		<i>(i) Railway Budget</i>	H M
• Interim Budget (Railways) for 1991-92	25-2-1991	11-3-1991	0 56
		• General Discussion • Discussion and voting on Demands for Grants on Account (Railways)	0 23
• Supplementary Demands for Grants in respect of Budget (Railways) for 1990-91	4-3-1991	11-3-1991	
• Demands for Excess Grants (Railways) for 1987-88	10-1-1991 (Sixth Session)	11-3-1991	
		<i>(ii) General Budget</i>	0 17
•• Interim Budget (General) for 1991-92	4-3-1991	11-3-1991	
•• Supplementary Demands for Grants in Respect of Budget (General) for 1990-91	6-3-1991	11-3-1991	
•• Demands for Excess Grants (General) for 1987-88	10-1-1991 (Sixth Session)	11-3-1991	0 03

• Taken up together with Government Resolution seeking approval of recommendation contained in the Third Report of the Railway Convention Committee, 1989.
 •• Taken up together.

1	2	3	4
@ Budget (Punjab) for 1991-92	5-3-1991	(iii) Punjab Budget 11-3-1991	H M 0 02
@ Supplementary Demands for Grants (Punjab) for 1990-91	5-3-1991	11-3-1991	Voted without discussion
@@ Budget (Assam) for 1991-92	5-3-1991	(iv) Assam Budget 11-3-1991	0 13
@@ Supplementary Demands for Grants (Assam) for 1990-91	5-3-1991	11-3-1991	Voted without discussion
£ Budget (Tamil Nadu) for 1991-92	5-3-1991	(v) Tamil Nadu Budget 11-3-1991	0 02
£ Supplementary Demands for Grants (Tamil Nadu) for 1990-91	5-3-1991	11-3-1991	Voted without discussion
££ Budget (Jammu and Kashmir) for 1991-92	5-3-1991	(vi) Jammu and Kashmir Budget 11-3-1991	0 03
££ Supplementary Demands for Grants (Jammu and Kashmir) for 1990-91	5-3-1991	11-3-1991	Voted without discussion

		(vii) Pondicherry Budget	
	5-3-1991	11-3-1991	Voted without discussion
	5-3-1991	11-3-1991	

H M
0 03

- * Budget (Pondicherry) for 1991-92
- * Supplementary Demands for Grants (Pondicherry) for 1990-91

@ Taken up together with Statutory Resolution regarding fixation of the maximum borrowing limit of Punjab Electricity Board.
 @@ Taken up together with (i) Statutory Resolution regarding extension of President's rule in Assam and (ii) Statutory Resolution regarding fixation of the maximum borrowing limit of Assam Electricity Board.
 † Taken up together.
 †† Taken up together.
 * Taken up together.

6. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of death	Date on which obituary reference was made	Time taken
				H. M.
1.	Shri E.S.M. Pakeer Mohamed (Member, Ninth Lok Sabha)	28.1.1991	21.2.1991	}
2.	Shri Shankar Lal (Member, Second Lok Sabha)	3.1.1991	-do-	
3.	Shri M.R. Lakshminarayan (Member, Sixth Lok Sabha)	16.1.1991	-do-	
4.	Shri C.R. Bassappa (Member, Third Lok Sabha)	29.1.1991	-do-	
5.	Shri Jagannath Rao (Member, Eighth Lok Sabha)	30.1.1991	-do-	
6.	Shri M.S. Sivasamy (Member, Fifth Lok Sabha)	17.2.1991	22.2.1991	0 02
7.	Shri Kanhu Ram Deogam (Member, First Lok Sabha)	10.2.1991	27.2.1991	0 02
8.	Shri M. Kathamuthu (Member, Fifth Lok Sabha)	26.2.1991	11.3.1991	}
9.	Shri Tapeahwar Singh (Member, Eighth Lok Sabha)	27.2.1991	-do-	

7. PAPERS LAID ON THE TABLE

(a) By Government		367
(b) By Private Members		
S.No.	Title of the Paper	Member who laid the Paper
1	2	3
1.	Report of the Central Bureau of Investigation on telephone tapping.	Shri Saifuddin Choudhury
		Date on which laid
		27.2.1991
		4

[Para issued on 12.3.1991—Para No. 1247]

8. PETITION

Presented by Member One

9. PRESIDENT'S ADDRESS

Date of Address	Dates of Discussion on Motion of Thanks	Members who moved and seconded	No. of Amendments tabled	No. of Amendments carried	Motion of Thanks adopted on	Time taken	President's Message reported on
21.2.1991	27.2.1991 4.3.1991 5.3.1991 6.3.1991	Shri Kapil Dev Shastri Shri Brij Bhushan Tiwari	797	—	•	H. M. 6 36	•

*In view of the announcement made by Prime Minister in the House on 6 March, 1991 about the resignation of his Council of Ministers, the Motion of Thanks was declared infructuous by Speaker.

10. PRIVILEGE MATTERS

S. No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time Taken	Decision of Chair/House
1					
2					
3					
4					
5					
6					
	Notice received from the Assistant Registrar of the Supreme Court of India requiring the Speaker to show cause in connection with Transfer Petition (Civil) No. 105 of 1991 seeking to withdraw the case filed in the Delhi High Court <i>vide</i> Writ Petition No. 537/91 to the Supreme Court for disposal in which the validity and constitutionality of paragraphs 6 and 7 of the Tenth Schedule to the Constitution had been challenged.	—	26.2.1991	H. M. 0 02	The Deputy Speaker observed that as per well-established practice and convention of the House, the Speaker had decided not to respond to the notice and passed on the relevant papers to the Minister of Law and Justice for taking such action as he might deem fit to apprise the Supreme Court of the correct constitutional position and the well-established convention of the House.

11. QUESTIONS

(i)	<i>Starred Questions</i>	
	(a) Number of Questions put down in Question Lists for Oral Answers.	*160
	(b) Number of Questions Orally answered.	17
(ii)	<i>Short Notice Questions</i>	
	(a) Number of Questions put down in Short Notice Question List	—Nil—
	(b) Number of Short Notice Questions Orally answered.	—Nil—
(iii)	<i>Unstarred Questions</i>	
	(a) Number of Questions put down in Question Lists for written answers.	**1816
	(b) Number of Questions for which written answers were laid on the Table including those put down for oral answers but not reached for oral answers.	1959

*Includes 1 Starred Question transferred from one Ministry to another.

** Includes 26 Unstarred Questions transferred from one Ministry to another.

12. RESIGNATION BY MEMBER

Name of Member	State	Constituency	Date from which accepted by H.S.	Remarks
Shri Anil Shastri	Uttar Pradesh	Varanasi	9.3.1991	

13. RESOLUTIONS
(i) Resolution placed before the House by the Chair

Subject	Date of placing before the House	Time taken	Ministry/Depart- ment concerned	Remarks
Exertion of efforts for mobilising global support to Gorbachov proposals to end the West Asian War and for desisting a land offensive pending negotiations in regard to the Gorbachov proposals, urging upon an agreement in the Security Council to address to the Arab Israeli conflict particularly the Palestinian question in a comprehensive manner after the process of withdrawal, and the consideration of any regional security arrangement under the aegis of United Nations.	22.2.1991	H. 0 M. 5	External Affairs	Adopted unanimously

(ii) Government Resolutions

Brief Subject	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
@Approval of the recommendations made in Paragraphs 13 to 17 contained in the third Report of Railway Convention Committee, 1989 presented to Lok Sabha on 22.2.91	Shri Janeshwar Mishra	11.3.91	H. 0 M. 17	Railways	Adopted

@Taken up together with the (i) Interim Budget (Railways) for 1991-92, (ii) Demands for Grants on account (Railways) for 1991-92, (iii) Supplementary Demands for Grants (Railways) for 1990-91, and (iv) Demands for Excess Grants (Railways) for 1987-88.

(III) Statutory Resolutions

Sl. No.	Subject	Article/ Section of Constitution/ Act	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	Approval of the Proclamation issued by the President on 30.1.91 under article 356 of the Constitution in relation to the State of Tamil Nadu.	Article 356	Shri Subodh Kant Sahay	25.2.91 26.2.91 27.2.91	H. M. 7 23	Home Affairs	Adopted
2.	Approval of the continuance in force of the Proclamation issued by the President on 18.7.90 under article 356 of the Constitution in relation to the State of Jammu and Kashmir for a further period of six months w.e.f. 3.3.91.	Article 356	Shri Subodh Kant Sahay	27.2.91	3 40	Home Affairs	Adopted
*3.	Approval for raising the borrowing limit of the Punjab State Electricity Board under the Electricity (Supply) Act, 1948 from Rupees 600 crores to Rupees 1000 crores.	Section 65(3) of the Electricity (Supply) Act, 1948	Shri Kalyan Singh Kalvi	11.3.91	0 01	Energy	Adopted

24.	<p>Approval of the continuance in force of the Proclamation issued by the President on 27.11.90 under article 356 of the Constitution in relation to the State of Assam for a further period of six months w.e.f. 27.5.91</p>	<p>Article 356</p>	<p>Shri Subodh Kant Sahay</p>	<p>11.3.91</p>	<p>Home Affairs</p>	<p>Adopted</p>
25.	<p>Approval for raising the borrowing limit of Assam State Electricity Board under the Electricity (Supply) Act, 1948 from Rupees 620 crores to Rupees 1100 crores.</p>	<p>Section 65(3) of the Electricity (Supply) Act, 1948</p>	<p>Shri Kalyan Singh Kalvi</p>	<p>11.3.91</p>	<p>Energy</p>	<p>Adopted</p>
6.	<p>Approval of the continuance in force of the Proclamation issued by the President on 11.5.87 under article 356 of the Constitution in relation to the State of Punjab for a further period of six months w.e.f. 11.5.91.</p>	<p>Article 356</p>	<p>Shri Satya Prakash Malaviya</p>	<p>12.3.91</p>	<p>Home Affairs</p>	<p>Adopted</p>

* Taken up along with the (i) Budget for the State of Punjab for 1991-92, (ii) Demands for Grants on account for the State of Punjab for 1991-92, and, (iii) Supplementary Demands for Grants for the State of Punjab for 1990-91.

£ Both the Resolutions were taken up together with (i) Budget for the State of Assam for 1991-92, (ii) Demands for Grants on account for the State of Assam for 1991-92, and, (iii) Supplementary Demands for Grants for the State of Assam for 1990-91.

***14. SITTINGS OF LOK SABHA**

Sl. No.	Subject	Date on Which Decided	Remarks
1.	Cancellation of sitting fixed for 28 February, 1991 on account of Holi.	27.2.1991	Business Advisory Committee in its 20th Report <i>inter alia</i> recommended cancellation of sitting fixed for 28 February, 1991 on account of Holi. On the motion moved by Minister of Parliamentary Affairs the report was adopted.
2.	Sitting on 8.3.1991	7.3.1991	Sitting fixed for 8 March, 1991 was not held. On 7 March, 1991, immediately after the sitting commenced, the Speaker adjourned the House till 11 A.M. on Monday, 11 March, 1991 without transacting any business (9 & 10 March, 1991 being holidays) in order to enable leaders of Parties/groups in Lok Sabha to consider the situation arising out of the acceptance of resignation tendered by the Council of Ministers headed by the Prime Minister (Shri Chandra Shekhar) without passing the urgent financial and government legislative business pending in the Lok Sabha.

*The Session was scheduled to conclude on 10 May, 1991. However, on 12 March, after disposing of all the urgent financial and Government legislative business, the House was adjourned *sine die*. The Lok Sabha was dissolved on 13 March, 1991.

15. SPEAKER/DEPUTY SPEAKER/CHAIRMAN**Announcements/Observations/References**

Sl. No.	Subject	By whom	Date
1.	Observation—regarding presentation on 'Interim Budget' for 1991-92 in place of full Budget.	Speaker	4.3.1991
2.	Announcement—regarding adjournment of the House to reassemble at 11 A.M. on Monday, 11 March, 1991, instead of 8 March as scheduled.	Speaker	7.3.1991
3.	Announcement regarding admission of motion in pursuant to sub-section (2) of section 3 of the Judges (Inquiry) Act and Constitution of three members Committee for the purpose of making investigation into the grounds on which removal of Justice V. Ramaswamy was sought.	Speaker	12.3.1991

16. STATEMENTS**(i) Statements Made/Laid by Ministers Under Rule 372**

Sl. No.	Brief Subject	Name of Minister	Date	Time Taken
				H. M.
1.	Government Business for the week commencing the 25th February, 1991.	Shri Satya Prakash Malaviya	22.2.1991	0 01
2.	Gulf Situation	Shri Chandra Shekhar	25.2.1991	0 05
3.	Government Business for the week commencing the 4th March, 1991.	Shri Satya Prakash Malaviya	27.2.1991	0 01
*4.	Dissolution of the Legislative Assembly of Pondicherry	Shri Subodh Kant Sahay	4.3.1991	0 07
**5.	Conversion of lease hold system of land tenure into free hold in Delhi	Shri Daulat Ram Saran	11.3.1991	0 04

*Also laid on the Table the copies of orders of the President dated the 12th January and the 4th March, 1991.

**Laid on the Table.

(II) Matters Under Rule 377**(a) Number of Matters raised—33****(b) Position regarding receipt of replies from Ministers concerned as on 18.4.1991.**

	Total number of matters raised	No. of replies sent to Members by Ministers and copies endorsed to Lok Sabha Sectt.	Percentage of replies sent to Members by the Ministers
First Session	57	41	71.9
Second Session	373	257	68.9
Third Session			
(Part-I)	173	111	64.2
(Part-II)	25	13	52.0
Fourth Session	Nil	Nil	Nil
Fifth Session	Nil	Nil	Nil
Sixth Session	60	33	55.0
Seventh Session	33	4	12.1

**17. STATEMENT SHOWING TIME TAKEN ON VARIOUS
KINDS OF BUSINESS TRANSACTED DURING THE SEVENTH
SESSION OF NINTH LOK SABHA**

Business	Time Taken	Percentage to the total time taken
	H M	
ADJOURNMENT MOTIONS	9 29	18.9
BILLS		
(a) Government Bills	1 31	3.0
(b) Private Members' Bills	2 09	4.3
 BUDGETS		
(a) Railway Budget	*1 19	2.6
(b) General Budget	0 21	0.7
(c) Budgets in respect of States/Union territory under President's rule	@0 23	0.8
 MATTERS UNDER RULE 377		
PRESIDENT'S ADDRESS	0 49	1.6
QUESTIONS	6 36	13.2
RESOLUTIONS	4 05	8.1
(a) Resolution placed before the House by the Chair	0 05	0.2
(b) Government Resolutions	•	
(c) Statutory Resolutions	@13 25	26.7

STATEMENTS (Rule 372)	0 18	0.6
OTHER MATTERS such as Oath or Affirmation, Papers laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations, etc.	9 42	19.3
	<hr/> 50 12 <hr/>	<hr/> 100.0 <hr/>

* Taken up together with Government Resolution *Vide* Statement No. 13 (ii), and (i) Interim Budget (Railways) for 1991-92 (ii) Demands for Grants on Account (Railways) for 1991-92 (iii) Supplementary Demands for Grants (Railways) for 1990-91 and (iv) Demands for Excess Grants (Railways) for 1987—88]. Time taken on these items combinedly has been shown under Railway Budget.

@ Taken up together with certain Statutory Resolutions-*[Vide* Statement No. 13 (iii) Sl. Nos. 3,4 and 5] and respective State Budgets-*[Vide* Statement No. 5 (iii) and (iv)]. Time taken on these items combinedly has been shown under Budgets in respect of States/Union Territory under President's rule.